

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

TRANSFER PETITION (CIVIL) NO. 2931 OF 2023

LAXMI

PETITIONER

VERSUS

KAMAL KUMAR

RESPONDENT

ORDER

1. The petitioner-wife has filed the present petition under Section 25 of the Code of Civil Procedure, 1908 seeking transfer of a petition for dissolution of marriage filed by the respondent-husband under Section 13 of the Hindu Marriage Act, 1955 bearing Matrimonial Case No.1752 of 2022 titled "Kamal Kumar Vs. Laxmi" pending before the Principal Judge, Family Court, Aligarh, Uttar Pradesh to the Principal Judge, Family Court, Faridabad, Haryana.
2. We have heard learned counsel for the parties and perused the record.
3. Having regards to the grounds taken in the transfer petition, we direct transfer of Matrimonial Case No.1752 of 2022 titled "Kamal Kumar Vs. Laxmi" pending before the Principal Judge, Family Court, Aligarh, Uttar Pradesh to the Principal Judge, Family Court, Faridabad, Haryana.
4. The record of the case be transferred immediately to the transferee Court.
5. Further, liberty is granted to the respondent-husband to move an appropriate application before the transferee Court for permission to participate in the proceedings virtually. If

such a request is made, the transferee Court may grant such permission and direct the personal presence of the respondent-husband only when it is absolutely necessary. Further, if examination of the outstation witnesses is required and a request is made for recording the evidence through a Court Commissioner, the transferee Court shall consider the same and pass appropriate orders.

6. The Transfer Petition is allowed on the above terms. Pending applications are disposed of.

.....J.
(HIMA KOHLI)

.....J.
(AHSANUDDIN AMANULLAH)

NEW DELHI
1st MAY, 2024
GA

ITEM NO.5

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

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RESPONDENT(S)

(IA No. 225656/2023 - EX-PARTE STAY
IA No. 225657/2023 - EXEMPTION FROM FILING O.T.)

Date : 01-05-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Amit Arora, Adv.
Mr. Amarjeet Singh Girsa, Adv.
Ms. Ritu Solanki, Adv.
Mr. Yusuf, AOR

For Respondent(s) Mr. Amod Kumar Bidhuri, AOR
Mr. Sarvesh Singh, Adv.
Ms. Srishti Kasana, Adv.
Mr. Mohd Saquib Siddiqui, Adv.
Ms. Sunita Verma, Adv.
Ms. Priyanka Singh, Adv.
Mr. Akarsh Garg, Adv.
Mr. Ankur Prakash, Adv.
Mr. Amit Kr Bidhuri, Adv.
Ms. Jyoti Sharma, Adv.

UPON hearing the counsel the court made the following
O R D E R

The transfer petition is allowed in terms of the signed order.

Pending applications are disposed of.

(Nand Kishor)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Signed order is placed on the file)